(c), if so, what steps have been takes by Govenrment to apprehend him immediately since he is moving freely in south India, according to the report in 'Indian Express' dated 30th January, 1994;

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- (d) whether he is running a Travel Agency in Nagar Koil called Shrayas Travels and free Air tickets given by him to the American Embassy Staff in India ensured special treatment for his clients applying for tourist visas, if so, will Government take steps to get this investigated by the CBI immediately and bring the culprit to book; and
  - (e) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY): (a) Yes, Sir

- (b) Enquiries revealed that he had collected certain amounts in foreign exchange from certain persons in USA *tor*) ticketing, for their relatives in India, and that he never returned that money.
- (c) Residential and business premises of Shri K. A. Fernandes were searched on 9-2-94 and as a result, certain incri-oiinating documents were seized. He was irrested on 10-2-94 and produced before i Magistrate who remanded him to judi-ial custody. He has since been released on bail on 18-3-94. Further investigations are in progress.
- (d) and (e) While it is true that Shri Fernandes is running a travel agency culled M/s. Shrayas Travels at Nagar Koil, no comments can be offered about the visa policy of a foreign Government.

## CBI Raid

@@3745. DR. SANJAYA SINK: Will the Minister of FINANCE be pleased to state:

- (a) whether C.B.I. has recently raided the official and residential premises of certain General Managers of S.B.I, in Calcutta, Guwahati and New Delhi for their involvement in sanctioning loans to a Delhi based group;
- @ @Previously Unstarred Question 2872, transferred from the 16th Match, 1994.

- (b) if sp, what are the details of allegations against these officers and the details of documents etc. apprehended; and
- (c) what action is proposed to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (c) Central Bureau of Investigation (CBI) have reported that a case was registered by them under IPC and Prevention of Corruption Act. 1988 against General Manager, State Bank of India, Calcutta and General Manager, State Bank of India, Guwahati and a group of companies at Delhi on the allegation of showing undue favours in the matter of sanction of various loan advances facilities to the tune of Rs. 688 lakhs in an unauthorised manner. CBI has conducted searches wherein a large number of incriminating documents were reportedly seized by them.

State Bank of India has reported that both the General Managers were placed under suspension on 18-2-94 from the Bank's service.

## **Illegal Drags**

†3746. SHRI O. P. KOHLI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to the news-item publish ed in the 'Tunes of India' dated 3rd March, 1994 under the caption "India transit route for illegal drugs" INCB;
- (b) if so, the reaction of Government thereto: and
- (c) the steps being taken by Government to see that India is saved from the scourge of drugs and does not become a transit route for illegal drugs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY) : (a) Yes. Sir.

(b) and (c) Acetic Anhydride, a pie-cursor chemical for manufacture of

Previously Unstarred Question 2885, transferred from the 16th March, 1994.

heroin and methaqualone' has been declared as a 'Controlled Substance' under the NDPS Act and a regulation order has been issued to regulate the manufacture, distribution, sale, imports, exports and consumption of Acetic Anhydride. Controls have been imposed on the movement of the chemical within SO Kins of Indo-Pak Border and 100 Kms of Indo-Myanmar Border under the Customs Act. Import and export of acetic anhydride has also been regulated.

mitten Answers

Instructions have been waned to all enforcement agencies to maintain the utmost vigil and step up enforcement efforts under the stringent provisions contained in various Acts. Training is being imparted to officers to improve their effectiveness. A part of Iodo-Pakistan border has been fenced. Vehicles and communication equipments have been provided to enforcement agencies. An all out drive has been launched against narcotics smugglers including very strict measures to control leakage of opium produced licitly in the licensed growing areas.

## Revival of Sick Indtsfteies by BIER

††3747. SYED SIBTEY RAZI: Will the MINISTER OF FINANCE be pleased to state:

- (a) whether the Board for Industrial and Financial Reconstruction (BIFR) have helped several Sick Industrial Companies for their revival under their rehabilitation scheme:
- (b) if so, the names of such companies helped during 1993 with terms and conditions
- (c) whether the BIFR have also helped Several public sector, units for their revival under their rehabilitation scheme;
- (d) if so, the names of such units with terms and conditions set out under the scheme;
- (e) whether the BIFR takes any follow-up action ensuring that the units either in private sector or in Public Sector may function under the terms and conditions of rehabilitation scheme; and
- ††. Previously Unstarred Question 3164, transferred from the 17th March. J 994

(f) if so, the details thereof and if not the reasons therefor?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRSHEKHAR MURTHY): (a) to (d). The Board for\* Industrial and Financial Reconstruction (BIFR) has reported that as on 31-3-94 it has placed 448 sick industrial companies including two in the public sector on the revival path as per the provisions of the Industrial Companies (Special Provisions) Act, 1985; Under the Act, each case is considered on its own merits, the revival package and the respective terms and conditions including the time frame differ from case to case.

(e) and (f) The progress of implementation of revival schemes is reviewed by the BIFR periodically so as to take corrective action wherever called for.

## Deellone in Credit to Small Scale **Industries**

3748. SHRI KRISHAN LAL SHARMA: Will the MINISTER OF FINANCE be pleased to state;

- (a) whether it is a fact that the Naik Committee had recommended 20 per cent .credit to small scale units out of the total credit earmarked for the industry;
- (b) whether it is also a fact that the rate of credit for Small Scale Industrial units has come down from .16. per cent to 14 per cent in 1993; and
- (c) if so, the reasons for this decline when these units have vast potential for exports and employment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) The Reserve Bank of India (RBI) has reported that the Nayak Committee Re commendation as accepted by RBI. is to provide minimum level of working capital bank finance at 20% of the projected annual turnover to units enjoying aggregate fund based credit limits for amounts less than Rs. 1 crore.

(b) RBI has reported that there was to fall in the rate of credit for the Small icale Industrial (SSI) units during 1993. The percentage of SSI advances to total